

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF RNP MARKETING AND CARGO PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	RNP MARKETING AND CARGO PRIVATE LIMITED
2.	Date of incorporation of Corporate Debtor	5 th November 2008
3.	Authority under which Corporate Debtor is incorporated/ registered	Registrar of Companies, Maharashtra, Mumbai Registration No. 187995
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor	U01100MH2008PTC187995
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Room No. F-203, Nandanvan Apts, Dahanukar Wadi, New Link Road, Opp. Lalji Pada Police Station, Kandivali West, Mumbai-400067 Maharashtra
6.	Insolvency commencement date in respect of Corporate Debtor	Date of Order: 16 th December 2022
7.	Estimated date of closure of Insolvency Resolution Process	14 th June, 2023 (i.e., 180 days from 16 th December 2022)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Jitender Kothari IP Regn No.: IBBI/IPA-001/IP-P00540/2017-18/10965
9.	Address and e-mail of the interim resolution professional, as registered with the Board	702, Orchid A Wing, Evershine Park CHS, Off Veera Desai Road, Andheri (West), Mumbai-400053 Email: jitenderkothari@rediffmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	702, Orchid A Wing, Evershine Park CHS, Off Veera Desai Road, Andheri (West), Mumbai-400053 Email: irp.jitenderkothari@gmail.com
11.	Last date for submission of claims	30 th December 2022 (14 days from date of Order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per information available with the IRP
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web Link: http://www.ibbi.gov.in/downloadform.html Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench, Court-I has ordered the commencement of a Corporate Insolvency Resolution Process of the **RNP MARKETING AND CARGO PRIVATE LIMITED** vide its Order CP (IB) 39/MB/C-I/2022 dated 16th December 2022.

The creditors of **RNP MARKETING AND CARGO PRIVATE LIMITED** are hereby called upon to submit a proof of their claims on or **before 30th December 2022** to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three Insolvency Professionals listed against entry No.13 to act as authorized representative of the class (NA) in Form CA. **Submission of false or misleading proofs of claim shall attract penalties.**

Date: 19th December 2022
Place: Mumbai




Jitender Kothari
Interim Resolution Professional
IBBI/IPA-001/IP-P00540/2017-18/10965

DIP IN 2020 DUE TO PANDEMIC

Organ donations bounce back, near pre-Covid high

ANONNA DUTT
New Delhi, December 18

AFTER A DIP IN 2020 owing to the pandemic, organ donations picked up again in 2021 with 12,387 organs harvested from deceased as well as living donors. This is close to the highest number of organ donations seen in the last five years — 12,746 in 2019 — as per data shared in Parliament by the Union Health Ministry.

Behind this positive trend, however, is skewed distribution — both in terms of geographical origin as well as the status of donors, i.e., whether they are living or deceased.

According to the government's data, the number of organs donated by the kin of those who suffered brain death or cardiac death (deceased donations) has remained lower than the number of donations from living persons over the last five years. But its proportion worsened in 2021 — just over 14 per cent of the total donated organs came from deceased donors, as against the 16.8 per cent figure seen in 2019.

Also, almost all of the organ donations in the country come from just fifteen states, with those in the south and the west taking the lead. In terms of only deceased donations, five states made up the bulk of the numbers in 2021. During the first pandemic year, 2020, the total number of donations dropped to 7,519.

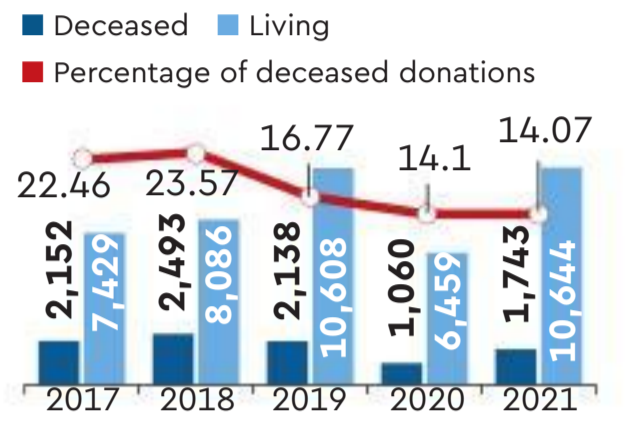
"When it comes to living donors, the numbers increased quickly as Covid-19 restrictions were eased and hospitals started doing routine surgeries. These people were, in fact, waiting for surgeries. Deceased donations, on the other hand, are slowly increasing again. Of course, our aim is to reverse the current trend of nearly 80 per cent transplants using organs from living donors," said Dr Krishan Kumar,



DIVERGING TREND

The proportion of organ donations from the kin of deceased persons has been declining over the years

Source: Union Health Ministry



director, National Organ and Tissue Transplantation Organisation, which comes under the Health Ministry.

He said the organisation is focusing on creating awareness among people, especially school children, and improving connectivity for transporting organs to ensure more deceased donations.

With fewer living donor transplants, the proportion of deceased organ donations was higher in 2017 and 2018, standing at 22.5 per cent and 23.6 per cent of the total organs donated in those respective years. "It is not the capacity, we already have many centres doing organ transplants. In fact, we transplant the third highest number of organs in the world. We need better awareness and counselling of people to increase the number of deceased donations," said Dr Kumar.

At present, he said, only 2.6 organs are used on an average from every deceased donor.

"We are trying to bring this number as close to 8 as possible (the number of organs each person can donate, apart from tissues such as eyes and skin)."

Dr Anupam Sibal, Group Medical Director of Apollo Hospitals, said: "Recently we saw a case where a 13-year-old child passed away after falling from the roof and sustaining a head injury. The parents immediately agreed for organ donation because during some discussion the child himself said that he wanted to donate organs."

The country-wide network set up by NOTTO has been working to ensure the use of all organs that can be used, he said. Apollo Hospitals, which carry out nearly 14 per cent of the country's total transplants, will see nearly 1,600 transplants in 2022, after a dip from the usual 1,400 to 814 in 2020 and 1,220 in 2021, according to data provided by the hospital. Dr Sibal said the numbers dipped during the pandemic because of the

travel restrictions and precautions such as quarantine before surgery had to be followed.

"Within a few weeks to a month, we knew that Covid-19 did not impact the outcome of the transplant surgeries. There were guidelines developed on how to do it fairly quickly. So we did lose out on some time in 2020, but not much," he said.

The southern states of Telangana, Tamil Nadu and Karnataka and the western ones of Maharashtra and Gujarat have largely taken the lead in organ donations. These five states accounted for 85 per cent, or 1,486, of all the deceased donations seen in 2021, according to the data presented in Parliament.

Delhi, which is also a hub for medical treatment, saw only 34 organs from deceased donors — as against 86 in 2017, 80 in 2018, and 74 in 2019, as per the data. However, when it came to living donors, Delhi reported the highest number (1,738) of organs donated, followed by Tamil Nadu (1,419), and Maharashtra (1,051).

"When it comes to deceased donations, it has always been the trend to see the highest numbers in the southern states, followed by the western states," said Dr Sibal.

Kalpesh Mhatre, Transplant Coordinator at the Maharashtra ROTTO-SOTTO (Regional and State Organ and Tissue Transplantation Organisation), said: "The numbers in Maharashtra are perhaps higher than other states because it has multiple medical hubs such as Mumbai, Pune and Nagpur where people not only from within the state but also from outside come for treatment. We also have very good coordination between the networks and the entire state is divided into zones to ensure that most organs are used locally and sent to other parts only if a recipient match is not there in the same zone."

Expect stable demand in Q4 despite global recession fears: HZL's Misra

RAHUL CHHABRA
Udaipur, December 18

VEDANTA GROUP FIRM Hindustan Zinc (HZL), the country's only integrated producer of zinc-lead and silver, is optimistic about the outlook for the next quarter, despite the growing talk about the possibility of major economies slipping into a recession in the near future, CEO Arun Misra said on Saturday.

"I am very hopeful that the US economy will drive demand in a big way, even though Europe will be slightly sluggish," said Misra, adding that the American government's decision to hugely spend on infrastructure will be a big driving force for global demand. Additionally, emerging economies would continue their capex spending and this would also

sustain demand, he said.

Commenting on the performance, Misra said, "With last 12 months' run-rate for both mined and refined metal comfortably sustaining above one million tonne, we are fully geared to deliver another stellar performance this year."

"We would like to reiterate our guidance on volume and capex for FY23," he said.

Misra said the company has drawn up a capex plan of ₹2,500 crore over the next 18 months. "We would be spending the amount on setting up a fertiliser plant and a separate roaster at a smelting unit," he said. The fertiliser plant may come up at Chanderia in Rajasthan.

Elaborating on the company's commitment to net zero by 2050, he said the company has signed a power delivery agreement for sourcing up to



Arun Misra, HZL CEO

200 MW renewable energy, which will avoid 1.2 million MT of carbon emission.

In another step towards decarbonising operations, Misra said the company plans to replace all its 900 diesel-run mine vehicles, in all its eight mines spread across five districts in Rajasthan, with battery vehicles, entailing an expenditure of \$1 billion over the next five years. "We are making a beginning

with the introduction of four battery vans," he said.

The company reported a nearly 44% rise in consolidated net profit at ₹5,722 crore for H1FY23 on the back of factors like higher zinc volumes. It had posted a consolidated net profit of ₹4,000 crore in the year-ago period.

Consolidated revenue from operations in H1 increased to ₹17,723 crore, over ₹12,653 crore in the year-ago period. Overall the company's H1FY23 mined metal production was 507 kt, an increase of 8% yoy, in line with improved smelter performance, better mined metal flow from mines and better plant availability partly offset by acid storage tank breakdown at Chanderia plant in Q2 FY23.

(The writer was in Udaipur on the invitation of Hindustan Zinc Limited)

Packaging film industry cuts output

NAYAN DAVE
Ahmedabad, December 18

INDIA'S ₹20,000-CRORE packaging film manufacturing industry has been forced to slash its production by 20 to 25% due to sluggish demand in the domestic and global markets following adverse geopolitical events.

According to industry experts, manufacturers of BOPP (biaxially oriented polypropylene) and BOPET (biaxially oriented polyethylene terephthalate) films had stepped up their capacity over the past couple of years due to a spurt in demand in the domestic market and abroad. "Unfortunately, the bull run didn't last long due to unfavourable geopolitical events, including the Russia-Ukraine war," said Pankaj Poddar, CEO of Cosmo Group.

The overall sluggishness precipitated by adverse geopolitical developments have led to a steep decline in demand of late

"Globally end-users of packaging films piled up stocks in July and August months this year in anticipation of an increase in prices," he added.

However, the overall sluggishness precipitated by adverse geopolitical developments have led to a steep decline in demand of late. "Manufacturers are finding it difficult to empty their current packaging film inventory," Poddar said.

The industry had increased its capacity by around 25%, which now stands at over 1.2 million tons, with exports

accounting for nearly 15%.

"The packaging film industry provides employment to nearly 20,000 people. We are hoping additional capacity will be utilised in the next one year as domestic demand for packaging films is expected to stabilise again," Poddar added. Echoing similar sentiments, Sumant Singh, CEO Chiripal Group, said the demand will restore as the packaging film industry is cyclic in nature but the issue of increased capacity will take little longer to resolve.

That's because not only the existing players have added to their capacity, new entities have also entered this segment.

In 2022, eight new BOPET firms with a capacity of around 0.3 million tons per annum were commissioned in India.

Some existing players had also added capacity outside

India to cater to their overseas customers. But given the falling global demand, they too have diverted supplies to India from foreign locations. This has created a glut in the domestic market. "The change in the supply-demand dynamics has been so severe that the average industry spend for the standard BOPET films has slumped from around Rs 50-55 in June 2022 to the current levels of nearly Rs 15 per kg," said an industry expert.

BOPET films are expected to have 0.26 million tons of overcapacity in FY25 since the total demand is expected to be 0.94 million tons while the capacity will be at 1.2 million tons.

In the same way, BOPP films are anticipated to have 0.23 million tons of overcapacity in FY25 as the total demand will be 1.07 million tons whereas the capacity is pegged at 1.3 million tons.

Navy commissions warship Mormugao

PRESS TRUST OF INDIA
Mumbai, December 18

STEALTH GUIDED MISSILE destroyer Mormugao, the second of the four 'Visakhapatnam' class destroyers, was commissioned into the Indian Navy on Sunday.

Speaking at the commissioning ceremony in Mumbai, defence minister Rajnath Singh said INS Mormugao is evidence of India's excellence in warship design and development. The aim is to make India the indigenous ship building hub, the minister said.

Singh described INS Mormugao as one of the most powerful indigenously-built war-



ships which will significantly enhance maritime capabilities.

"INS Mormugao is one of the world's most technologically advanced missile carriers. With over 75 per cent indigenous content, it is a testimony to India's excellence in design and development of warships and a shining example of our growing indigenous defence production capabilities."

E-AUCTION
WORLDSTAR FABRICS LLP (UNDER LIQUIDATION)
Sale of LLP as Going Concern/Immovable Property under the Insolvency and Bankruptcy Code, 2016 | CIN : AAE-7573

Notice is hereby given to the public in general under the Insolvency and Bankruptcy Code, 2016 and Regulations there under, that the Commercial Premises belonging to Worldstar Fabrics LLP (Under Liquidation) (Corporate Debtor) will be sold by E-auction through the service provider Right2Vote Infotech Private Limited via <https://right2vote.in/eauction/>

DETAILS OF ASSETS	Reserve Price (Rs. in Lakhs)	Earnest Money Deposit (Rs. in Lakhs)
E-Auction for the Sale of immovable property located at "Unit No. 03, Third Floor, The Business Bay, Kuria-Andheri Road, Andheri East, Mumbai - 400 093"	560	56

DETAILS OF AUCTION

Date and Time of Auction	2nd January, 2023 from 12:00 pm to 02:00 pm
Last date for Submission of EOI & EMD	31st December, 2022 before 5:00pm
Inspection Date & Time	On or before 30th December, 2022 from 11:00 am to 5:00 pm

Interested applicants may refer to the Complete E-Auction Process document containing details of terms and conditions of the E-Auction available on <https://right2vote.in/eauction/>. The liquidator has the right to cancel or extend or modify etc. any of the terms of the E-auction at any time. The Liquidator has the right to reject any bid without assigning any reasons. For any query regarding E-Auction, Contact Mr. Naveen Kumar at +91-9921063657 or E-mail: vijaypulla@rediffmail.com

Vijay P Lulla
Liquidator-Worldstar Fabrics LLP | Reg No. IBI/1PA-001/IP-P00323/2017-18/10593
Communication Address: 203B, Arcadia Building, NCPA Marg, Nariman Point, Mumbai-400021 | Email ID: vijaypulla@rediffmail.com | Contact No: 9920279899
Date: 19.12.2022 | Place: Mumbai

E-AUCTION - SALE NOTICE
VIRGO HOME DEZINER PRIVATE LIMITED (IN LIQUIDATION)
REG. OFFICE : GODOWN NO.1, BUILDING NO. 183, JUMHOSH GODOWN, VILLAGE GUNDAVLI, TALUKA BHAWANDI, THANE, MUMBAI - 421302
CIN : U52609MH2010PTC241562

Notice is hereby given to the public in general under the Insolvency and Bankruptcy Code, 2016 ("Code") and Regulations thereunder, that the Furniture/Home Décor & Accessories held as Inventory, belonging to Virgo Home Deziner Private Limited (in liquidation) ("Corporate Debtor") is being offered as per regulation 32 (of the Insolvency and Bankruptcy Board of India (liquidation process) Regulations, 2016 by the liquidator appointed by the Hon'ble NCLT, Mumbai Bench vide order C.P.No. 342 of 2018 dated 30th August, 2021 under the Code.

The bidding shall take place through online e-auction service provider Right2Vote Infotech Private Limited at <https://right2vote.in/eauction/>

DETAILS OF ASSETS	Reserve Price (Rs. in Lakhs)	Earnest Money Deposit (Rs. in Lakhs)
Sale of Furniture/Home Décor & Accessories held as Inventory	18	1.8

DETAILS OF AUCTION

Date and Time of Auction	2nd January, 2023 from 12:00 pm to 02:00 pm
Last date for Submission of EOI & EMD	31st December, 2022 before 5:00pm
Inspection Date & Time	On or before 30th December, 2022 from 11:00 am to 5:00 pm

IMPORTANT NOTES:

- E-Auction will be held for sale of Furniture/Home Décor & Accessories held as Inventory on "AS IS WHERE IS BASIS", "AS IS WHAT IS BASIS", "WHATSOEVER THERE IS BASIS" and "NO RECOURSE BASIS" without any representation, warranty or indemnity and will be conducted "online".
- Interested applicants may refer to the Complete E-Auction Information Process Document containing details of terms and conditions of the E-Auction and other details of the properties which are uploaded at the website i.e. <https://right2vote.in/eauction/> or shall be available on sending request at vijaypulla@rediffmail.com
- The Liquidator has right to cancel or extend or modify any terms of E-auction at anytime. The Liquidator has the right to reject any bid without assigning any reasons.
- Contact person on behalf of liquidator : Mr. Naveen Kumar (9921063657)

Vijay P Lulla
Liquidator- Virgo Home Deziner Private Limited
Reg No. IBI/1PA-001/IP-P00323/2017-18/10593
Communication Address: 203B, Arcadia Building, NCPA Marg, Nariman Point, Mumbai-400021 | Email ID: vijaypulla@rediffmail.com | Contact No: 9920279899
Date: 19.12.2022 | Place: Mumbai

EXPRESS CAREERS
एण्ड्रयुल एण्ड कम्पनी लिमिटेड
ANDREW YULE & COMPANY LIMITED
(A Government of India Enterprise)
CIN - L63090WB1919GO003229
8, Dr. Rajendra Prasad Sarani, Kolkata - 700 001
Recruitment Advertisement No. 2222/07

The Company is looking for a qualified and experienced candidate on contractual basis for 03 (Three) years to fill up the following position.

No.	Position	Location	No. of Post
1.	Manager / Asst. General Manager (QC & Marketing)	Kolkata, West Bengal	01

For details log on to Company's Website <http://www.andrewyule.com/current-opening.php>

Date: 16/12/2022
Place: Bangalore

Managing Director
Gunapad Narayan Bhat
DIN: 05269615

NOTICE
HINDUSTAN UNILEVER LIMITED
Registered Office : UNILEVER HOUSE, B D SAWANT MARG, CHAKALA, MUMBAI 400099

NOTICE is hereby given that the certificate for the undermentioned securities of the Company has been lost and the holders of the said securities have applied to the Company to issue duplicate certificate.

Any person who has a claim in respect of the said securities should lodge such claim with the Company at its Registered Office within 15 days from this date, else the Company will proceed to issue duplicate certificate without further intimation.

NAME OF HOLDER	KIND OF SECURITIES AND FACE VALUE	CERTIFICATE NUMBER	NO OF SECURITIES	DISTINCTIVE NUMBER OF SHARES
SUBHASH CHANDRA KAPOOR (DECEASED)	EQUITY SHARES OF FACE VALUE RS.1	5248801	400 (FOUR HUNDRED)	1138540881 - 1138541280

GWALIOR 17 DEC 2022 UPMA KAPOOR

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, BENCH AT MUMBAI
COMPANY APPLICATION CA (CAA) No. 263/(MB)/2022

In the matter of the Companies Act, 2013:
-And-
In the matter of Application under Sections 230 - 232 and other relevant provisions of the Companies Act, 2013 read with Companies (Compromises, Arrangements and Amalgamation) Rules, 2016;
-And-
In the matter of Scheme of Arrangement between Reliance Storage Limited and its shareholders & Viacom 18 Media Private Limited and its shareholders under Sections 230-232 and other applicable provisions of the Companies Act, 2013.

Reliance Storage Limited) Applicant Company 1/
(CIN: U40105MH2012PLC362421)) Amalgamating Company

Viacom 18 Media Private Limited) Applicant Company 2
(CIN: U92100MH1995PTC095508)) Amalgamated Company

Notice of filing of the Company Application before the Hon'ble National Company Law Tribunal, Mumbai and the order passed therein.

Pursuant to the directions given by the Hon'ble National Company Law Tribunal, Mumbai Bench ("NCLT"), by its order dated 16th December, 2022 in the above Company Application ("Order"), notice is hereby given that the Applicant Companies have filed the above Company Application on 22nd November, 2022, seeking directions from the Hon'ble NCLT that the meetings of the equity shareholders, preference shareholders, secured creditors and unsecured creditors of the Applicant Companies, as the case may be, for the purpose of considering, and if thought fit, approving the Scheme of Arrangement between Reliance Storage Limited and its shareholders & Viacom 18 Media Private Limited and its shareholders ("Scheme") be dispensed with or are not required, as the case may be, in view of the averments made in the Company Application.

Vide the said Order, the Hon'ble NCLT has inter alia directed that (i) the convening and holding of the meeting of the equity shareholders of Applicant Company 2 to seek their approval to the Scheme has been dispensed with; (ii) convening and holding of the respective meetings of the secured creditors and unsecured creditors of Applicant Company 2 to seek their approval to the Scheme are not required; (iii) issue individual notice of filing of the Company Application and passing of the Order upon the secured creditors of Applicant Company 2; and (iv) publish the notice of filing of the present Company Application and passing of the Order in Financial Express (Mumbai edition) in English language and Marathi translation thereof in LokSatta (Mumbai Edition).

Copy of the Scheme as filed before the Hon'ble NCLT can be obtained free of charge on any day (except Saturday, Sunday and Public Holidays) at the registered office of the Applicant Company 2 as set out below or at the office of their Advocates, Cyril Amarchand Mangaldas, Advocates & Solicitors at 5th Floor, Peninsula Chambers, Peninsula Corporate Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai 400 013, between 10:00 a.m. and 5:00 p.m. up to 15 days after the publication of this Notice.

Any person concerned with the Applicant Company 2, may file his representation, if any, to the Scheme before the Hon'ble NCLT within 30 (Thirty) days of the date of the publication of this Notice in the newspapers, and submit a copy of his representation to the Applicant Company 2 at its registered office or at the office of their Advocates, Cyril Amarchand Mangaldas, Advocates & Solicitors at 5th Floor, Peninsula Chambers, Peninsula Corporate Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai 400 013.

The above mentioned Scheme will be subject to the subsequent approval of the Hon'ble NCLT.

Dated this 19th day of December, 2022

Sd/-
Amit Kumar Sohni
Authorised Signatory
Viacom 18 Media Private Limited
CIN: U92100MH1995PTC095508
Tel: 022 6908 1818
Email: amit.sohni@viacom18.com
Zion Bizworld, Subhash Road-A, Vile Parle (East), Mumbai - 400 057

CLASSIFIED CENTRES IN MUMBAI

Aryan Publicity
Parel Village,
Phone: 022-65881876
Mobile: 9320111876

Begay Ads,
Opera House
Phone : 23692926 / 56051035.

Colour Spot,
Byculla (E),
Phone : 23748048 / 23714748.

Fulrani Advt. & Mktg.
Antop Hill
Phone: 24159061
Mobile: 97629238274 / 9969408835

AZAD Publicity
Mumbai Central
9821204061

KITES Advertising,
Tardeo AC Market,
Bombay Central,
Phone : 66375957 / 8.
Mobile : 9324175957.

Ganesh Advertising,
Abdul Rehman Street,
Phone : 2342 9163 / 2341 4596.

J.K. Advertisers,
Hornimal Circle,
Fort,
Phone : 22663742.

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 4 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF RNP MARKETING AND CARGO PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	RNP MARKETING AND CARGO PRIVATE LIMITED
2. Date of incorporation of corporate debtor	5th November 2008
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Maharashtra, Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	Registration No. 187995 U01100MH2008PTC187995
5. Address of the registered office and principal office (if any) of corporate debtor	Room No. F-203, Nandanvan Apts, Dahanukar Wadi, New Link Road, Opp. Lalji Pada Police Station, Kandivali West, Mumbai-400067 Maharashtra
6. Insolvency commencement date in respect of corporate debtor	Date of Order: 16th December 2022
7. Estimated date of closure of insolvency resolution process	14th June, 2023 (i.e. 180 days from the 16th December 2022)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Jitender Kohliari IP Regn No.: IBI/1PA-001/IP-P00540/2017-18/10965
9. Address and e-mail of the interim resolution professional, as registered with the Board	702, Ochiad A Wing, Evershine Park CHS, Off Veera Desai Road, Andheri (West), Mumbai-400053 Email: jitenderkohliari@rediffmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	702, Ochiad A Wing, Evershine Park CHS, Off Veera Desai Road, Andheri (West), Mumbai-400053 Email: ip.jitenderkohliari@gmail.com
11. Last date for submission of claims	30th December 2022 (14 days from date of Order)
12. Classes of creditors, if any, under section 6(a) of sub-section (6A) of clause 21, as identified by the interim resolution professional	Not Applicable as per information available with the IRP
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web Link: http://www.ibbi.gov.in/downloadform.html Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench, Court 1 has ordered the commencement of a Corporate Insolvency Resolution Process of the RNP MARKETING AND CARGO PRIVATE LIMITED vide its Order CP (IB) 39/MB/C-1/2022 dated 16th December 2022.

The creditors of RNP MARKETING AND CARGO PRIVATE LIMITED are hereby called upon to submit a proof of their claims on or before 30th December 2022 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three Insolvency Professionals listed against entry No. 13 to act as authorized representative of the class (NA) in Form-CA. Submission of false or misleading proofs of claim shall attract penalties.

Jitender Kohliari
Interim Resolution Professional
IBBI/1PA-001/IP-P00540/2017-18/10965
Date: 19th December 2022
Place: Mumbai

Form No INC 26
(Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014)
Before the Hon'ble Regional Director
Western Region, State of Maharashtra
Company Petition No. of 2022

In the matter of the Companies Act, 2013 under Section 12 & 13(1) & (4) and Rule 30 of the Companies (Incorporation) Rules, 2014
AND
In the matter of STAUBLI TEC SYSTEMS INDIA PRIVATE LIMITED, A Company incorporated Under Companies Act 1956, having its Registered Office at Staubli House, Plot No. 55, Road No 15/17 MIDC Industrial Area, Andheri (East) Mumbai-400093

..... The Petitioner/Applicant Notice is hereby given to the General Public that the Company proposes to make application to the Central Government (Regional Director) under Section 13 of the Companies Act, 2013 seeking confirmation of Alteration of the Memorandum of Association of the Company in terms of the Special Resolution passed at the Annual General Meeting held on 14th December, 2022 to enable the Company to change its Registered Office from "State of Maharashtra" to the "State of Karnataka".

Any person whose interest is likely to be affected by the proposed change of the Registered office of the Company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post with his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Western Region, Everest 5th Floor, 100 Marine Drive Mumbai-400022 within fourteen days of the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below:

Staubli House, Plot No. 55, Road No 15/17 MIDC Industrial Area, Andheri Mumbai-400093

For & On Behalf of
Staubli Tec Systems India Private Limited
Sd/-
Gunapad Narayan Bhat
Managing Director
Date : 16/12/2022
Place : Bangalore
DIN: 05269615

